

CENTRAL ADMINISTRATIVE TRIBUNAL

JAMMU BENCH, JAMMU

Through Video Conferencing

Dated: This 18th day of September 2020

Present:

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER – J

HON'BLE MR. ANAND MATHUR, MEMBER – A

T.A. No. 61/1318/2020

Sunny Khajuria, S/o Lt. Sh. Som Dutt, R/o Ward No.5, Gali No.3, Near Moga Clinic, Tehsil and District Udhampur.

.....Applicant

Versus

Union Territory of Jammu & Kashmir and ors.

.....Respondents

O R D E R

Per Rakesh Sagar Jain, Member (J)

1. It is submitted at the Bar that in terms of Section 2 of the Administrative Tribunal Act, 1985, this Tribunal has no jurisdiction to try the case. The contention of learned counsels for the parties have force and to be accepted.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench and copy of Order has been placed on record.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.
4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 05.10.2020

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

/jk/